# THE KERALA MOTOR TRANSPORT WORKERS' PAYMENT OF FAIR WAGES ACT, 1971

(Act 23 of 1971)

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# THE KERALA MOTOR TRANSPORT WORKERS' PAYMENT OF FAIR WAGES ACT, 1971\*

(Act 23 of 1971)

An Act to provide for payment of fair rates of wages for motor transport workers in the State of Kerala and for matters incidental thereto

Preamble.—WHEREAS it is expedient to provide for payment of fair rates of wages for motor transport workers in the State of Kerala and for matters incidental thereto,

BE it enacted in the Twenty Second Year of the Republic of India as follows:—

1. Short title, extent and commencement.—(1) This Act may be called the Kerala Motor Transport Workers' Payment of Fair Wages Act, 1971.

<sup>\*</sup> Published in the Gazette Extraordinary No. 342, dated 3rd August, 1071.

- (2) It extends to the whole of the State of Kerala.
- (3) It shall be deemed to have come into force on the first day of April, 1969.
- Definitions.—In this Act, unless the context otherwise requires,—
- (a) "employer" means in relation to any motor transport undertaking, the person who or the authority which, has the ultimate control over the affairs of the motor transport undertaking, and where the said affairs are entrusted to any other person whether called a manager, managing director, managing agent or by any other name, such other person;
- (b) "motor transport undertaking" means a motor transport undertaking including a private carrier engaged in carrying passengers or goods or both by road for hire or reward;
- (c) "motor transport worker" means a person who is employed in a motor transport undertaking directly or through an agency, whether for wages or not, to work in a professional capacity on a transport vehicle or to attend to duties in connection with the arrival, reparture, loading or unloading of such transport vehicle and includes a driver, conductor, cleaner, station staff, line checking staff, booking clerk, cash clerk, depot clerk, time keeper, watchman, or attendant,
- (d) "fair wages" means the rate of wages payable to the motor transport workers specified in the Schedule to this Act or the agreed rate of wages whichever is higher.
- 3. Fair wages payable to motor transport workers.— Notwithstanding anything contained in any other law, rule, order or notification having the force of law or contract, every employer shall pay to any motor transport worker under his employment fair wages in respect of his employment, or the work done in such employment:

Provided that the arrears of fair wages payable by an employer for any period prior to the date of publication of this Act in the Gazette shall be paid before the expiry of six months after the date of such publication in not more than six monthly instalments.

4. Penalty for non-payment of fair wages.—Any employer who refuses to pay fair wages as provided in this Act to any

motor transport worker without reasonable cause shall, on conviction be punishable with imprisonment for a term which may extend to six months or with fine which may extend to five hundred rupees or with both.

- 5. Application by motor transport workers not included in the schedule.—(1) Any motor transport worker may, within a period of one month from the date of publication of this Act in the Gazette, make an application to the Labour Commissioner that he has not been included in a category of the schedule.
- (2) On receipt of such an application the Labour Commissioner may, after hearing the applicant and the employer and making such enquiries as he may consider necessary pass orders deciding the category in which the applicant is to be included.
- (3) Against the orders of the Labour Commissioner an appeal shall lie to the Government. The appeal shall be filed within one month of the date of receipt of the orders of the Labour Commissioner.
- 6 Cognizance of offences.—(1) No court shall take cognizance of an offence under this Act save on complaint made by such authority as the Government may, by notification in the Gazette, specify
- (2) No court inferior to that of a Magistrate of the First Class shall try any offence under this Act.
- 7 Saving of other laws.—The provisions contained in this Act shall be in addition to, and not in derogation of the provisions contained in the Payment of Wages Act, 1936 (Central Act 4 of 1936), the Minimum Wages Act, 1948 (Central Act 11 of 1948), the Motor Transport Workers Act, 1961 (Central Act 27 of 1961) and the Industrial Disputes Act, 1947 (Central Act 14 of 1947).
- 8 Repeal and Saving.—(1) The Kerala Motor Transport Workers' Payment of Fair Wages Ordinance, 1971 (8 of 1971) is hereby repealed.
- (2) Notwithstanding such repeal anything done or any action taken or any proceeding instituted under the said Ordinance shall be deemed to have been done or taken or instituted under this Act.

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#### SCHEDULE A

Category of employees	Pay scale	Dearness allowance	House rent allowance for all workers Rs.
	Rs.	Rs.	
Class of Em	ployers-I (Employers owning 5 o	or less than 5	vehicles)
Ī	55-2-65-3-80-4-100	65	
II	65-3-80-4-100-5-125	65	5 5 5 5 5 5
III (A)	80-4-100-5-125-6-155	65	5
III (B)	85-4-105-5-130-6-160	65	5
IV	100-5-125-6-155-7-190	70	5
V	125-6-155-7-190-EB-10-240	70	5
VI	140-7-175-8-215-EB-12-275	70	5
Class of Emp	ployers-II (Employers owning m vehicles)	ore than 5	out less than 26
I	55-2-65-3-80-4-100	70	5
II	65-3-80-4-100-5-125	70	5
III (A)		70	
TIT (D)	80-4-100-5-125 <b>-</b> 6-155	70	5
111 (B)	80-4-100-5-125 <b>-</b> 6-155 85-4-105-5-130-6-160		5 5
III (B)	85-4-105-5-130-6-160	70	5 5 5
IV	85-4-105-5-130-6-160 100-5-125-6-155-7-190	70 75	5 5 5 5
IV V VI	85-4-105-5-130-6-160	70	5 5 5 5 5 5
V VI	85-4-105-5-130-6-160 100-5-125-6-155-7-190 125-6-155-7-190-EB-10-240 140-7-175-8-215-EB-12-275	70 75 75 75	
V VI	85-4-105-5-130-6-160 100-5-125-6-155-7-190 125-6-155-7-190-EB-10-240 140-7-175-8-215-EB-12-275 ployers-III (Employers owning 2 55-2-65-3-80-4-100	70 75 75 75 75 26 or more v	rehicles)
V VI Class of Em	85-4-105-5-130-6-160 100-5-125-6-155-7-190 125-6-155-7-190-EB-10-240 140-7-175-8-215-EB-12-275 ployers-III (Employers owning 2 55-2-65-3-80-4-100 65-3-80-4-100-5-125	70 75 75 75 75 26 or more v 75 <b>7</b> 5	rehicles)
V VI Class of Em	85-4-105-5-130-6-160 100-5-125-6-155-7-190 125-6-155-7-190-EB-10-240 140-7-175-8-215-EB-12-275 ployers-III (Employers owning 2 55-2-65-3-80-4-100 65-3-80-4-100-5-125 80-4-100-5-125-6-155	70 75 75 75 75 26 or more v 75 <b>7</b> 5 75	rehicles)
IV V VI Class of Em I II III (A) III (B)	85-4-105-5-130-6-160 100-5-125-6-155-7-190 125-6-155-7-190-EB-10-240 140-7-175-8-215-EB-12-275 ployers-III (Employers owning 2 55-2-65-3-80-4-100 65-3-80-4-100-5-125 80-4-100-5-125-6-155 85-4-105-5-130-6-160	70 75 75 75 26 or more v 75 75 75 75	rehicles)
IV V VI Class of Em I II	85-4-105-5-130-6-160 100-5-125-6-155-7-190 125-6-155-7-190-EB-10-240 140-7-175-8-215-EB-12-275 ployers-III (Employers owning 2 55-2-65-3-80-4-100 65-3-80-4-100-5-125 80-4-100-5-125-6-155 85-4-105-5-130-6-160 100-5-125-6-155-7-190	70 75 75 75 75 26 or more v 75 75 75 75 80	rehicles)
V VI Class of Em I II III (A) III (B)	85-4-105-5-130-6-160 100-5-125-6-155-7-190 125-6-155-7-190-EB-10-240 140-7-175-8-215-EB-12-275 ployers-III (Employers owning 2 55-2-65-3-80-4-100 65-3-80-4-100-5-125 80-4-100-5-125-6-155 85-4-105-5-130-6-160	70 75 75 75 75 26 or more v 75 75 75 75 80	

Note.—The Dearness Allowance mentioned above is linked to All India Average Consumer Price Index of working class published by Labour Bureau, Simla, for April 1969 when it stood at 171, with 1960=100. For every rise or fall per point an adjustment of 75 paise would be made in it. The revision will be effective prospectively from 1st April every year on the basis of the average of the indices for the earlier 12 months for January to December. The Dearness Allowance as shown in the Schedule will not be reduced even if the index figure goes below 117.

# SCHEDULE B

### CLASSIFICATION OF WORKERS

Category I-Unskilled						
1.	Cleaner	12.	Peon			
2.	Helper	13.	Khalasi			
	Loadman	14.	Liftman			
	Porter	15.	Guest Room Attendant			
5.	Ramp Attendant	16.	Sanitary Worker			
6.	Attendant/Attender	17.				
	Mazdoor		ing Operator			
	Hammerman	18.	Sorter			
	Packer	19.	Record Supplier			
10.	Sweeper	20.	Daftry			
11.		21.				
	Keeper/Sepoy/Armed Guard	22.	Nursing Orderly			
Category II—Semi-skilled						
1.	Conductor	22.	Telephone Operator			
2.	Booking, Delivery and other	23.	Compounder/Diesser			
-	clerks in Goods Transport	24.	Storeman			
3.	Load Reporter	25.	Store Assistant			
4.	Time-keeper (working at	26.	Tracer			
	places other than workshop	27.	Assistant Draughtsman			
	depots and offices)	28.	Telephone Assistant			
5	Assistant Fitter	29.				
6.	Assistant Electrician	30	Steno-Typist			
7.	Assistant Carpenter	31	Assistant Store-keeper			
8.	Assistant Blacksmith	32.	Gardener			
9.	Assistant Welder	33.				
	Assistant Turner	34.	Record Assistant			
11.	Assistant Tyre-man		Salesman			
12.	Assistant Greaser	36.	Shroff			
13.	Assistant Battery-man	37.				
	Assistant Painter	38.				
15.	Assistant Liner	39.	Record Keeper-cum-Libra-			
	Assistant Binder		rian			
17.	Assistant Compositor	40.	Inquiry Clerk			
18.		41	Estimator			
19.			Work Assistant			
20.		43.	Blue Printer			
21.						
Category III—Skilled-A						
1.		5.				
2	Planning Inspector	6	Stenographer			

- 2. Planning Inspector
  3. Checking Inspector
  4. Time-keeper in workshop offices and deposits
  6. Stenographer
  7. Store-keeper
  8. Advertisement Assistant

# Category III-Skilled-A-(cont.)

9. Art Executive 13. Statistical Clerk Purchase Assistant 10. 14 Receptionist Binder 11. Store Verifier 15. Fire Warden 12. Draughtsman 16

### Category III—Skilled-B

1.	Driver	17.	Tinsmith
2.	Technical Inspector	18.	Assistant Mechanic
3.	Route Inspector	19.	Plumber
4.	Tyre Examiner	20	Tinker
5.	Crane Operator	21.	Liner
6.	Driving Inspector	22.	Boilerman
7.	Fitter	23.	Machinist
8.	Electrician	24.	Pumb tender
_	Carpenter	25.	Vulcaniser
10.	Blacksmith	26.	Assistant Electric Supervisor
	Welder	27.	Overseer
	Turner	28.	Nurse
13.	Tyreman	29.	Comptist
14.	Greaser	30.	Cashier
15.	Batteryman	31.	Junior Assistant
16.	Painter	32.	Junior Accountant

## Category IV-Skilled

Statistical Superintendent Traffic Supervisor Mechanic/Head Mechanic Legal Assistant 10. 2. Electrical Vulcaniser 11. Confidential 3. Secretary to Chainman 4. Head Painter 12. Chief Store Keeper Head Spray Painter 5. Chief Mechanic 13. Audit Assistant 14. Head Draughtsman Electric Supervisor 8. Head Clerk

### Category V-Junior Supervisory

7. Purchase Supervisor Superintendent of Training Public Complaint Officer 8 Technical Supervisor 9. Inspection and Claim Officer 3. Deputy Superintendent of 10. Medical Officer Operation 11. Junior Accounts Officer Assistant Foreman Assistant Works Superinten-12. Advertisement Officer 13 Accident Officer dent 14. Auditor Store Supervisor

#### Category VI - Senior Supervisory

- 9. Superintendent workshop/ Depot Manager 1. Legal Assistant Superintendent of Operation 2. Traffic Superintendent Establishment/ 3. 10. Supervisor Statistic/Labour 4 Foreman Statistical Officer 11. 5. Accountants Administrative and Personnel 6. Inspector of Accounts 12. Internal Auditor 7. Officer
- 8. Office Superintendent 13. Technical Officer 14. Assistant Manager